

commercial employment within 2 years of their retirement, under Art. 531-B of the Civil Service Regulations.

(d) A list of such officers is laid on the Table of the House. [*Placed in Library, See No. LT-1666/67.*] Before grant of permission cases were examined on merits and the Government were satisfied that the officers had no previous dealings with the proposed employer, their duties in commercial employment were not such as to give unfair advantage to the employer or to bring him into conflict with the Government, and that the proposed employment was of a thoroughly reputable kind and no contact or liaison work was involved.

#### PARADEEP PORT

1263. SHRI SRADHAKAR SUPAKAR : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) the average monthly traffic at Paradeep Port and the freight earnings therefrom; and

(b) the steps taken towards rapid development of the port ?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): (a) and (b) Under the first stage development programme, an iron ore berth has been built at the Port with mechanical handling facilities to cater to a traffic of 2 million tonnes of iron ore per annum. The Port is in operation since 19-11-1966. The average monthly traffic handed and the average monthly income of the Port from 19-11-1966 to the end of October 1967 is given below :—

<i>Period</i>	<i>Average monthly traffic</i>	<i>Average monthly income (Rs. lakhs)</i>
19-11-66 to 31-3-67	15,600 tonnes	1.62
1-4-67 to 31-10-67	57,400 tonnes	5.02

The question of construction of a general cargo berth and augmenting the capacity of the ore handling plant to enable it to handle 4 million tonnes per annum is under consideration.

#### KERALA CENSUS DEPARTMENT

1264. SHRI P. VISWAMBHARAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons who had put in more than five years of service retrenched in the Census Department in Kerala;

(b) whether Government have received any representation from these retrenched personnel requesting for appointment in Central Government service;

(c) the number of the retrenched personnel who have since been absorbed in the Central Government Service; and

(d) whether Government would take steps to absorb all the retrenched personnel ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) Two.

(b) Yes, Sir.

(c) Of the 15 persons who were retrenched from the Office of the Superintendent of Census-Operations, Kerala, it has been possible to find alternative employment for all except three.

(d) Efforts to absorb the remaining persons are continuing.

#### I.A.S. AND I.P.S. OFFICERS FROM GUJARAT ON DEPUTATION AT CENTRE

1265. SHRI NARENDRA SINGH MAHIDA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of I.A.S. and I.P.S. Officers from Gujarat who are now on deputation with the Central Government; and

(b) whether the full deputation quota of Gujarat has been availed of ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) I.A.S. 23; I.P.S. 14.

(b) While the Central deputation quota for the I.P.S. has been fully utilized, it is shortly by 1 in the case of the I.A.S.